

O.A.NO.45 OF 2005

ORDER DATED 14.12.06

Heard Mr.B.K.Nayak,Ld.Counsel for the Applicant and Mr.P.R.J.Dash,Ld.ASC for the Respondents.

2. Ld.Counsel for the Applicant submits that he is going to file a mercy petition before the authorities for considering the case of the Applicant's husband to reduce the order of punishment from that of dismissal to compulsory retirement under Rule 41 of CCA(CCS)Pension Rules. Ld.Addl.Standing Counsel states that such a representation if made, the same will be considered purely on merit and as per rules.
3. In view of the above, without expressing any opinion on the merit of the case, the Respondents are directed that if such a representation is made by the applicant, the same should be disposed of on merit within three months from the date of receipt of that representation.
4. With the above, the O.A. is disposed of accordingly.
5. Copies of this order be handed over to the Counsel for both the parties.

B.B.M.L
MEMBER(ADMN.)

L.D.
VICE-CHAIRMAN